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**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

**BEFORE
HON'BLE SHRI JUSTICE SUBODH ABHYANKAR**

ON THE 18th OF MARCH, 2024

WRIT PETITION No. 1537 of 2024

BETWEEN:-

**ROMIL JAIN S/O DINESH JAIN, AGED ABOUT 40 YEARS,
OCCUPATION: BUSINESS 202, ATULYA IT PARK,
BHAWARKUA ROAD, INDORE (MADHYA PRADESH)**

.....PETITIONER

(BY SHRI SHASHWAT SETH, ADVOCATE)

AND

- 1. THE STATE OF MADHYA PRADESH PRINCIPAL
SECRETARY HOME DEPARTMENT VALLABH
BHAWAN BHOPAL (MADHYA PRADESH)**
- 2. THE OFFICE OF THE COLLECTOR INDORE
(MADHYA PRADESH)**
- 3. POLICE STATION THROUGH IN CHARGE P.S.
BHAWARKUAN, INDORE (MADHYA PRADESH)**
- 4. ICICI BANK THROUGH BRANCH MANAGER
BRANCH MAHALAXMI NAGAR, INDORE
(MADHYA PRADESH)**

.....RESPONDENTS

***(BY SHRI VAIBHAV BHAGWAT, GOVT. ADVOCATE APPEARING ON
BEHALF OF ADVOCATE GENERAL).***

.....
*This petition coming on for admission this day, the court passed the
following:*

ORDER

This petitioner has been filed by the petitioner under Article 226 of the
Constitution of India, seeking the following reliefs:-

7.1. To issue a writ of Mandamus directing the

respondents to remove a lien created on the bank accounts of the petitioner without any rhyme or reasons. Further direct the bank authorities to comply with the letter of the police authorities.

7.2. To issue a writ of Quo Warranto to the police authorities and to the bank authorities seeking a clarification as why initially the bank accounts of the petitioner were frozen and subsequently by what authority of law a lien was created on the bank accounts of the petitioner.

7.3. To allow the petition with costs.

7.4. To issue or pass any such orders or direction in pursuance to freezing of the bank accounts of the bank account holders as this Hon'ble Court may deem fit to pass in the matter in hand.

7.5. To issue any further directions or pass any other order."

2. The grievance of the petitioner is that the respondent No.4/ICICI Bank through Branch Manager, Branch Mahalaxmi Nagar, Indore, District-Indore (M.P.) is not allowing the petitioner to operate his bank account on a complaint made by some other person.

3. Counsel for the petitioner has submitted that the aforesaid complaint has already been closed, and as of now, no complaint is pending against the petitioner, however, the Bank is still not defreezing the account of the petitioner as even as per the police station Bhawarkuan, Indore, the police is not required to keep any lien on the petitioner's account. However, the Bank is still not allowing the petitioner to operate his Bank account.

Counsel for the respondent/State has submitted that the Bank account of the petitioner is not required to freeze at the moment and another letter has also been written by the respondents to concerned Bank on 21.8.2023 that they are

not required to lien the petitioner's Bank account.

On due consideration of the above submissions, this Court is inclined to dispose of the present petition, with a direction to the respondent No.4/Bank to allow the petitioner to operate his Bank account in the light of the letter issued by the police, police station-Bhawarkuan, Indore on 28.1.2023.

With the aforesaid direction, the petition stands *disposed of*.

(SUBODH ABHYANKAR)
JUDGE

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